

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,  
CHENNAI BENCH**

**O.A. No. 6 OF 2020 (SZ)**

IN THE MATTER OF:

Suo Motu Proceedings

Initiated based on the news item

Published in Malayaa Manorama

... Applicant

Versus

The District Collector,

Thirussur & Others

... Respondent

**REPORT SUBMITTED BY THE DISTRICT COLLECTOR, THRISSUR AS PER**

**ORDER DATED 27.07.2020**

It is submitted that in the above Original Application this Hon'ble Tribunal vide order dated 27.07.2020, has directed the District Collector, Thrissur/1<sup>st</sup> Respondent herein to file Report report independently regarding the steps taken, as contemplated under Rule 12 of Solid Waste Management Rules, 2016.

Accordingly, the Independent Report of the District Collector, Thrissur is filed and the same may be taken on record.



(E. K. KUMARESAN)

Counsel for Respondent 1  
Standing Counsel for  
State Government of Kerala  
NGT (SZ) Chennai Bench.

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DCTSR/7352/2020-C4

REPORT SUBMITTED BY THE DISTRICT COLLECTOR, THRISSUR  
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTH  
ZONE, CHENNAI AS PER THE DIRECTIONS OF THE  
ORDER OA NO.6/2020 DATED 27-07-2020

As per the above order the Hon'ble National Green Tribunal has directed the District Collector, Thrissur to submit a report independently regarding the steps taken from my part as per Rule 12 of Solid Waste Management Rules, 2016.

A fire accident was occurred at Plastic waste storage- Resource Recovery Facility Centre (RRF) of Chalakudy Municipality on 08-01-2020, which is situated near National High Way at Potta, near Municipal Crematorium. The District Fire Officer, Fire & Rescue Services, Thrissur has reported that their team rushed to the place as soon as they received information and put out the fire. It is also reported that there was no fire safety system provided at the site. During the fire accident, 2 tones of shredded plastic waste and unaccounted raw plastic were reported to be under storage in the centre and the whole waste stored in the facility centre was burnt during the incident including the machineries.

The Environmental Engineer, has reported that action has already been initiated by the Pollution Control Board to assess the environmental damage due to the fire accident and environmental compensation for the improper management of solid waste. Pollution Control Board has given direction to the Chalakudy Municipality to dispose of the residue left after burning, in accordance with the rules. As the Clean Kerala Company has temporarily stopped collecting the non-biodegradable waste, the municipality has entered into an agreement with a

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firm namely ' Ecogreen' as a temporary arrangement and reported that the waste has been completely removed from the site. At present non-biodegradable waste is being collected temporarily at the MCF near ITI, Chalakudy. The Municipality has sought the services of the Clean Kerala Company for the repair of the burnt damaged machineries and steps have been taken to complete it urgently.

Chalakudy Municipality has submitted application for authorisation under Solid Waste Management Rules, 2016 on 20.02.2020 before the Pollution Control Board and the application is under processing. Pollution Control Board has sought additional information regarding the plan and have agreed to visit the place once the details are received.

The District Cordinator,Suchitwa Mission,Thrissur has informed that they have decided to remove legacy waste in Chalakudy Municipality kept at the premises of RRF, and details has been submitted to the State Suchitwa Mission for further action, and also informed that tender procedure has been initiated in this regard.

The DLMC ( District Level Monitoring Committee) meeting was held on 07-10-2020 to evaluate the progress of the steps taken regarding the implementation of environmental laws, and the present status related to waste disposal of Chalakudy Municipality was evaluated at the meeting.

I have personally visited the RRF site, which caught fire during January 2020, on 18-10-2020. Also I have visited the three sites where MCFs are proposed. The site where RRF was functioning is just near the Municipal Crematorium, which is a part of a 2.5 acre plot. Municipality has started RRF in the year 2018. Now, Municipality has proposed 2 projects

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there; an RRF in 3000 Sq ft and an MCF in 2000 Sq ft. Some legacy waste was found during site visit for the disposal of which tender process is under way.

The Three other sites where MCFs are proposed are as follows:-

a) Water and Sanitation Park (WATSAN Park) at Alavi Centre,Chalakudy.

There is a 2.5 acre plot in which the Bio Degradable Solid Waste Treatment Plant is functioning. The capacity of the plant is around 2 tonne per day. There are sufficient space to start a 2000 Sq ft MCF.

b) Plot on the back side of Chalakudy Muncipal Indore Stadium.

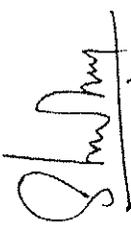
There is a 30 cents plot ideal for an MCF

c) Plot near ITI Chalakudy.

This plot is currently used as a stocking and segregation yard. Hence the Municipality plan to build a MCF.

As reported by the Secretary, Chalakudy Municipality the fund allocated for RRF is around Rs.40 lakhs and that for 4 MCFs are around Rs. 69 lakhs,

The above details are humbly submitted for perusal of the Hon'ble National Green Tribunal.



District Collector

Collectorate, Thrissur,

Dated:- 18/10/2020

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Collectorate, Thrissur - 680003.  
Phone : 0487-2433451,  
E-mail: [tsrcoll.ker@nic.in](mailto:tsrcoll.ker@nic.in),  
Dated: - 18-10-2020

From, District collector, Thrissur,  
Kerala State.

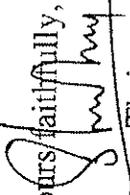
To, Adv.E.K.Kumaresan, (Standing Counsel)  
M/s EKK LEGAL,  
No.6, Indian Chamber (SICCI),  
Annex Building, Ground Floor,  
Explanade, Chennai - 600108

Sir,

Sub:- O.A.No. 6 /2020 Suo Moto proceedings of the Hon'ble NGT, South Zone  
, Chennai dated 27-07-2020 related to the fire accident at MRF Centre of  
Chalakudy Municipality - report submitting of - reg.

Ref:- 1) Your letter dated 04-08-2020 addressed to the Advocate General, Kerala.  
2) Letter No.W4/OA 6/2020 dated 13-08-2020 of the Advocate, General,  
Kerala.  
3) Letter No.G 3788/2020 dated 15-10-2020 of the District Fire officer, Fire  
& Rescue Services, Thrissur.  
4) Letter No. PCB/TSR/MSW/5/2002 dated 24-09-2020 of the  
Environmental Engineer, Pollution Control Board, Thrissur.  
5) Letter No.19813/18 dated 16-10-2020 of the Secretary, Chalakudy  
Municipality.  
6) Letter No. 728/DSTM/20 dated 15-10-2020 of the District Cordinator,  
Suchitwa Mission, Thrissur.

Kind attention is invited to the subject cited. In connection with the fire accident at  
Material Recovery Facility centre, Chalakudy, the report called from the District Collector,  
Thrissur, is submitted herewith for favour of information and necessary steps.

Yours faithfully,  
  
District Collector, Thrissur

Copy to :- 1) The Advocate General, Kerala,  
2) The Deputy Collector & Liaison Officer (Revenue), Advocate General's Office, Ernakulam.